

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R .

T.A. No. 2496/86

Date of decision: 3.2.93

ASSTT. WORKSHOP MANAGER,
WESTERN RAILWAY, JAIPUR. : Appellant

VERSUS

GANGA SINGH : Respondent.

Mr. M.S. Gupta submits that he is no more counsel for the respondent.

CORAM:

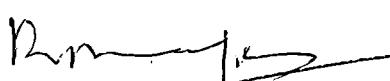
Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.B. Mahajan, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Appellant filed this appeal being aggrieved with the order dated 5.8.82 passed by the learned Addl. Munsif and Judicial Magistrate, West, Jaipur granting temporary injunction against the reversion. For the last more than 10 years, the reversion has been stayed and the respondent has been continuing. In such circumstances, it will not be proper to set aside the temporary injunction granted by the ^{learned Munsif} Appellate Court.

2. The T.A. is accordingly dismissed, with no orders as to costs.


(B.B. MAHAJAN)
Administrative Member


(D.L. MEHTA)
Vice-Chairman